

**ORDER DATED 19-08-2005.**

Heard Mr. S.B.Jena, Learned Counsel appearing for the Applicant and Mr. R.C.Rath, Learned Standing Counsel for the Railways (on whom a copy of this Original Application has already been served) and perused the materials placed on record.

Raising a grievance pertaining to his transfer to Sargipalli, Applicant filed a representation on 12-04-2004 and again on 29-09-2004. Authorities/Respondents having not considered his grievances, the Applicant has filed the present Original Application under section 19 of the Administrative Tribunals Act, 1985. On perusal of the averments made in this Original Application, in the Office Order dated 1-1-2002 (Annexure-A/1) and in the representation under Annexure-A/2, it appears that the grievance of the Applicant deserves a sympathetic consideration and, in the said premises, without wasting any more time; especially when it is the



3  
specific case of the Applicant he has not been paid his salary for a long time, this Original Application is disposed of with a direction to the Respondents to look to the grievances of the Applicant, as raised in this Original Application and in his representations, and grant him necessary relief, as due and admissible, under the Rules, within a period of thirty days from the date of receipt of a copy of this order. Till his grievances are received due consideration, as directed *herein* above, the Respondents may assign job to the Applicant at Sambalpur/near about Sambalpur.

Send copies of this order, along with copy of this Original Application, to the Respondents. Free copies of this order be sent to the Applicant by Post in the address given in this Original Application and free copies of this order be also given to learned counsel for both sides.

*Mehand S*  
19/08/08  
MEMBER (JUDICIAL)

Copies order  
Dt 19/8/08 - issued  
to counsel for both  
sides.

*h 23/9/08*  
Copies of order *dt 19/8/08* issued  
Copies of OA issued to all respondents  
by 10th  
*h 23/9/08*